

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 170/MP/2013

Subject : Dispute pertaining to the composite scheme of supply for power to respondent Nos. 1 and 2 (situate in the State of Haryana).

Petitioner : Jhajjar Power Limited

Respondents : Uttar Haryana Bijli Vitran Nigam Limited
Dakshin Haryana Bijli Vitran Nigam Limited and others

Petition No. 319/MP/2013

Subject : Petition seeking a declaration that COD by the generating company was illegal and not in accordance with the terms of the PPA and prudent utility practices

Date of hearing : 2.9.2014

Coram : Shri Gireesh B.Pradhan, Chairperson
Shri A.K.Singhal, Member
Shri A.S.Bakshi, Member

Parties present : Shri Sanjay Sen, Senior Advocate for the petitioner
Shri Ashim Gupta, Advocate for the petitioner
Shri Aditya Jalan, Advocate for the petitioner
Shri Ashish Gupta, Advocate, JPL
Shri David Simmons, JPL
Shri Tarun Bajaj, JPL
Shri Naveen Mongal, JPL
Shri M.G.Ramchandran, Advocate, HPGCL
Ms. Anushree Bardhan, Advocate, HPGCL
Shri Veniktesh, Advocate, TPTCL
Shri V.P.Singh, Advocate, TPTCL
Shri Ankit Parsoon, Advocate, TPTCL
Shri Alok Shankar, Advocate, TPDDCL
Shri Vaibhav Choudhery, Advocate, TPDDCL
Ms. Richa Shandiyaa, Advocate, TPDDCL

Record of Proceedings

Learned senior counsel for the petitioner and learned counsel for HPGCL made extensive arguments with regard to disputes between the petitioner and the respondents regarding date of commercial operation of the unit-I of the generating station, non-payment of petitioner`s bills claiming capacity charges and penalty claimed by the respondents from the petitioner for not achieving the availability threshold of 75% under the PPA and placed reliance on various provisions of bid documents and the PPA.

2. Learned counsel for Tata Power Trading Company Ltd sought permission to advance its arguments on the next date of hearing which was granted by the Commission.

3. With the consent of the learned senior counsel and counsel for the parties, the Commission directed to list the petition on 16.9.2014.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**